

परिष्कृत सेवा संभार संभालने में रतन्व-
बन्धी (श्री हुमायूँ खान) (क) श्री
(ख) इंडियन एयरलाइन्स कार्पोरेशन ने
इस मामले पर कई बार महाराई से विचार
किया है और उस की राय यह है कि अभी
इन्दौर का यातायात इतना नहीं कि विमान-
सेवा को पुन. चालू किया जाय, और न समय
की अनुसूची में परिवर्तन करने के बाद भी
ऐसा कर सकने की संभावना है। फिर भी
राज्य सरकार से कहा गया है कि वह इस
बात की जांच करे कि क्या वह इन्दौर को
भोपाल से मिलाने के लिये एक सहायक
सेवा चला सकती है।

रेलवे में अनुसूचित जातियों के उम्मीदवारों
का चुनाव

१४७ श्री हर नारायण क्या रेलवे
मंत्री यह बताने की कृपा करेंगे कि रेलवे
सेवा को विभिन्न श्रेणियों में नियुक्ति के
लिये रेलवे सेवा आयोग इलाहाबाद द्वारा
१९५६-५७ में अनुसूचित जाति और पिछड़े
वर्गों के कितने उम्मीदवार चुने गये ?

रेलवे उम्मीदारी (श्री शाहनवाज खां)
रेल सेवा आयोग (Railway
Service Commission) केवल
अनुसूचित जाति और आदिम जाति क
उम्मीदवारों और एमला-इंडियनों के आकड़
रखते हैं जिनके लिए मविधान (Consti-
tution) में विशेष व्यवस्था की गयी है।
इसलिए, पिछड़े वर्गों के उम्मीदवारों के
आम में नहीं रखे जाते। साथ नत्थी बयान में
यह बताया गया है कि १९५६-५७ में रेल
सेवा आयोग, इलाहाबाद न उत्तर और पूर्वो-
त्तर रेलों के लिए अलग-अलग कोटि (Cate-
gory) के अनुसूचित जाति के कितने
उम्मीदवार चुने। [दिल्लिये परिशिष्ट १,
अनुबंध संख्या ६१]

F. and T. Extra-Departmental Staff

148. Shri Tangamani: Will the
Minister of Transport and Communi-
cations be pleased to state:

(a) whether Government propose
to recognise the extra-departmental
staff of the Posts and Telegraphs as
the 10th Unit of the National Fede-
ration of the Posts and Telegraphs
employees,

(b) the number of Extra-depart-
mental staff in the country, and

(c) when Government propose to
revise their wage scales and working
conditions?

The Minister of State in the Minis-
try of Transport and Communi-
cations (Shri Raj Bahadur): (a) The
Extra Departmental employees who
are not employees of State Govern-
ments, Local Bodies etc have been
allowed to be members of other
P & T Unions. The question of
recognition of a separate union of
Extra Departmental Agents of the
P & T Department as such bristles
with several difficulties and inherent
contradictions, and it has not yet
been possible to overcome these

(b) Information regarding the
number of Extra-departmental staff
as on 30-6-57 is being collected and
will be placed on the Table of the
Sabha as early as possible

(c) The question pertaining to the
revision of certain service conditions
of Extra Departmental Agents is
being examined

MOTIONS FOR ADJOURNMENT

STRIKE NOTICE BY CIVIL AVIATION
DEPARTMENT EMPLOYEES UNION

Mr. Speaker: I have received notice
of two adjournment motions. The
first is from Shri Sadhan Gupta and
it relates to "The strike notice given
on behalf of the employees of the
Civil Aviation Department by the

Civil Aviation Department Employees Union on account of the failure of the Government to redress the grievances of the employees concerned."

Department after department of the Government of India is asking for additional wages and we are having an adjournment motion on every such demand in anticipation. Is there going to be no end? Are we now substituting the Government by Parliament? The Cabinet is a high-powered Committee of Parliament and it is entitled to negotiate. Are we to give them directions even before there are negotiations and hamper that work? What is the object of these adjournment motions?

Shri Sadhan Gupta (Calcutta-East) May I point out that the strike notice has already come in. They have given notice that they are going on strike. It is not a threatened strike or a decision to strike. The notice has already been given. The department is an important department.

Mr. Speaker. Has notice been given to the Government or to us?

Shri Sadhan Gupta. To the Government.

Mr. Speaker. Therefore, the Government must take action.

Shri Sadhan Gupta. Government must take action. But the point is that action has been pending and the strike notice has been accentuated by the refusal of the Government to consider the grievances over a number of years. Certain assurances were given in 1947, for instance, regarding promotions of radio operators and radio technicians and they have not been implemented. The promotions or avenues of promotions are very small, yet the applications are not being forwarded to other departments.

Mr. Speaker: They have got these grievances. So, should I give my consent to the adjournment motion

and go into those details and demands, etc. There are these demands. Therefore, they have given the strike notice. What has this House to do? Are we to say that you must accept these demands and so on—here are demands Nos 2, 3 and 4 and so on—irrespective of the Government's opinion thereon and censure the Government individually and over all the demands which were not accepted? I am not able to follow how we can sit in judgment. If strike after strike goes on, the Government will go out and you will take charge. It is for the Government to prevent the strike and take every possible step. Are we to hamper and embarrass during the course of its negotiations and say that merely because there is a demand, you must admit it and implement it, whatever might be the position.

Shri Sadhan Gupta: For ten years, these demands have been there.

Mr. Speaker. Let it be ten years or hundred years. Once again, for a second term also, the Government has been voted. It is therefore not ten years. (*Interruptions*) I am not going to allow this adjournment motion. There are certain demands, there are also employees. The demands are not met and there is a notice of strike. If there is a huge strike and it is going on, then let us see. Not that steps ought not to be taken in advance. (*Interruptions*) Who has to take steps to prevent it? It is for the Government to do so and we cannot discuss it here in advance and say that it must accept this and that and tie down the hands of Government. I refuse to give my consent.

Shri Sadhan Gupta. On a point of clarification, it has been there for ten years.

Mr. Speaker: There is no clarification and I have given my ruling so far as this is concerned.

INTER-STATE SALES TAX

Mr. Speaker: Shri S. M. Banerjee has given notice of another adjournment motion to discuss the serious situation created in the country in general and U.P. in particular arising out of the imposition of inter-State sales tax, un-uniform rates of sales tax, etc. There are certain questions as to how far the incidence of this tax is right and also the multi-purpose tax, etc. Shall we have an adjournment motion on this? Then, there is, he says, a serious situation in U.P. Well. The U.P. Government will take care of it. (*Interruptions.*) Order, order I do not give my consent. We go to the next item of business.

POINT OF INFORMATION

Shri Tangamani (Madurai): May I make a submission? Yesterday, the hon. Minister for Transport and Communications laid a statement on the Table about the post and telegraph department. You were pleased to point out that if there are any clarifications, short notice questions would be allowed. I have tabled certain short notice questions, two questions have not been answered.

Mr. Speaker: I am unable to decide offhand. If they have not been allowed and the points have not been answered, he may write to me and I shall consider.

Shri Tangamani: After the answer was given I have again given two short notice questions. Would they be admitted?

Mr. Speaker: I shall look into it. The hon. Members must give me time for a day or two to look into these matters.

PAPERS LAID ON THE TABLE

REPORT OF TARIFF COMMISSION, ETC.

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I

beg to lay on the Table a copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

(1) Report (1957) of the Tariff Commission on the revision of the retention prices of steel produced by Tata Iron and Steel Co. Ltd., and Indian Iron and Steel Co., Ltd.,

(2) Government Resolution No. SC (A)-2(177) 55, dated the 1st July, 1957

(3) Statement under proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the period prescribed under the said section.

[Placed in Library See No. S-121|57]

INDIAN MEDICAL COUNCIL RULES

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table, under sub-section (2) of Section 32 of the Indian Medical Council Act, 1956, a copy of the Indian Medical Council Rules, 1957, published in the Notification No. SRO 1319, dated the 27th April, 1957.

[Placed in Library See No. S-122|57]

REPORT OF TARIFF COMMISSION, ETC.

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

(1) Report (1957) of the Tariff Commission on the continuance of protection to the Bicycle Industry

(2) Government Resolution No. 7(1)-TP and 57 dated the 18th July 1957

[Placed in Library. See No. S-123|57]